

**Before the Appellate sTribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No.140 of 2013 &**  
**I.A. No. 206 of 2013**

**Dated : 30<sup>th</sup> July, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Talcher-II Transmission Co. Ltd. ... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory ....Respondent(s)**  
**Commission & Ors.**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan  
Counsel for the Respondent(s): Mr. Vallinayagam for R.2  
Mr. R.B. Sharma for R.15

**ORDER**

It is represented by the learned counsel for the Appellant that all the Respondents have been served and affidavit of service has been filed to that effect.

Mr. Vallinayagam, the learned counsel appearing on behalf of Respondent NO.2 seeks some time to file the reply. Accordingly, he is directed to file the same on or before 02.09.2013 after serving copy on the other side.

Post the matter on **06.09.2013.**

**(Rakesh Nath)**  
**Technical Member**  
Ts/pg

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**